Disciplinary action may also be taken against Government servants who are habitually late. Early leaving is also to be treated in the same manner as late coming.

- 5. These orders come into force with immediate effect.
- 6. All Ministries/Departments are requested to bring this to the notice of all concerned.

(J.A. Vaidyanathan)

Director (Establishment)

Tel: 23093179

To:

All Ministries/Departments (As per standard list)

Reduction in upper age limit and attempts for UPSC exam

2118. SHRI M.P. ACHUTHAN

SHRI A.K. SELVARAJ:

SHRI D. RAJA:

SHRI D. KUPENDRA REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government is considering to reduce the upper age limit and number of attempts of applicants for civil service examination with effect from 2015, if so, the details thereof; and
- (b) whether there would be an additional two years for physically challenged candidates in each category, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) At present, no such proposal is under consideration of the Government.

Exemption from routine transfer

2119. SHRI A. K. SELVARAJ:

SHRI PANKAJ BORA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government proposes to exempt the personnel having an Autistic child and elderly parents from routine transfer to take care of them, if so, the details thereof; and